

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

ORIGINAL APPLICATION NO. 49 OF 2024

**(Under Section 18(1) read with Sections 14, 15, 16 and 17 of
the National Green Tribunal Act, 2010)**

IN THE MATTER OF:

IVM Realtors Pvt. Ltd.

...Applicant

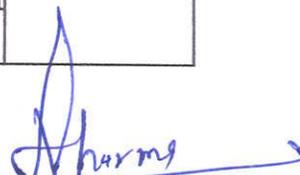
Versus

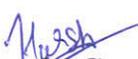
State of Punjab and others

...Respondents

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Applicant


Harsh Gurbani
Advocate for the Applicant
117, New Delhi House

Place: New Delhi
Dated 19.04.2024

27, Barakhamba Road, Connaught Place
New Delhi 110 001
Mobile: +91 9811903455
e-mail id: chambers_117ndh@outlook.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 49 OF 2024

**(Under Section 18(1) read with Sections 14, 15, 16 and 17 of
the National Green Tribunal Act, 2010)**

IN THE MATTER OF:

IVM Realtors Pvt. Ltd.

...Applicant

Versus

State of Punjab and others

...Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE ORIGINAL
APPLICANT IN O.A. 49 OF 2024 TO BRING ON RECORD**

ADDITIONAL DOCUMENTS.

I, Vinod Sharma, S/o Krishan Dutt, aged about 48, Authorised Representative of IVM Realtors Private Limited (Company Identification No.: U70109PB2021PTC054550), having office at Surya Commercial Complex, 3a Floor, Opp. P.A.V. Gate No. 1, Ferozepur Road, Ludhiana-141 001, do hereby solemnly affirm and declare as under:

1. I, the Deponent, am the Authorised Representative of Applicant Company authorized vide Board Resolution dated 03.01.2024 to file and swear in the present affidavit in support of the accompanying Application with the present Affidavit.

The Board Resolution dated 03.01.2024 is attached, placed as **Annexure A-1.**

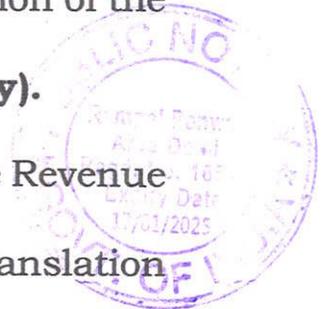


2. That the Original Application of the Applicant, registered as OA No. 49 of 2024, was listed before this Hon'ble Tribunal on 11.03.2024, and this Hon'ble Tribunal was pleased to issue notice to the Respondents. The hearing of the Original Application is next listed on 16.05.2024.

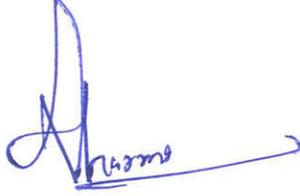
The order of this Hon'ble Tribunal is attached, placed as **Annexure A-2**.

3. That the Deponent had orally mentioned at the hearing held before this Hon'ble Tribunal on 11.03.2024 that it desires to place certain additional documents as part of record of the aforementioned Original Application of the Applicant, and accordingly, the following are being filed as part of this Additional Affidavit:

- (i) Original attested Jamnabandhi for the years 2013-14 of Village Kutbewal, Gujran dated 19.03.2024 as per the records of the Revenue Department along with the certified English translation thereof as obtained by the Applicant, showing that the Uncultivable Road Pukhta (Urdu for "Pakka" in Hindi which means "Concrete" in English) in Khasra No. 40, 41 and 39 are under the possession of the PWD Department are attached, placed as **Annexure-3(Colly)**.
- (ii) Original Sajra Plan of the land of the Applicant issued by the Revenue Department on 13.03.2024, and a certified English translation thereof as obtained by the Applicant, showing Nala (Drain) in Blue, which runs parallel to the land of the Applicant are attached, placed as **Annexure-4(Colly)**.



4. The documents attached as **Annexure-3(Colly)** and **Annexure-4(Colly)** mentioned above are relevant for adjudication of the Original Application of the Applicant.

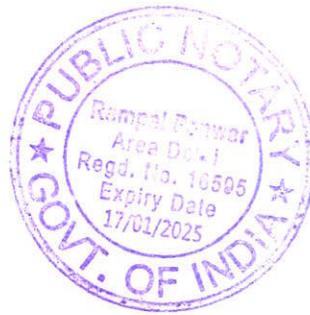
A handwritten signature in blue ink, appearing to be 'Animesh', with a long horizontal stroke extending to the right.

DECLARATION

The applicant above named hereby solemnly declare (s) that nothing material has been concealed or suppressed and further declare(s) that the enclosures and typed set of material papers relied upon and filed herewith are true copies of the original(s)/fair reproduction of the originals / true translation thereof.

Verified at New Delhi on this at 19th day of April 2024.


DEPONENT



VERIFICATION

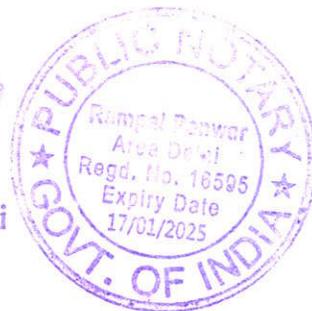
I, Vinod Sharma, S/o Krishan Dutt, aged about 48, Authorised Representative of IVM Realtors Private Limited, having office at Surya Commercial Complex, 3a Floor, Opp. P.A.V. Gate No. 1, Ferozpur Road, Ludhiana- 141 001, do hereby verify that the contents of the paras 1 to 4 are true to my personal knowledge are believed to be true on legal advice and that I have not suppressed any material facts.

Verified at New Delhi on this at 19 APR 2024 day of April 2024.

**DEPONENT****ATTESTED**

Notary Public, Delhi

19 APR 2024





CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF IVM REALTORS PRIVATE LIMITED, HELD AT ITS REGISTERED OFFICE , 3rd. FLOOR , SURYA COMMERCIAL CENTRE , OPP. PAU GATE NO. 1, FEROPZEPUR ROAD, LUDHIANA HELD ON 3rd., JANUARY , 2024 AT 11:00 A.M.

The Board was informed that for the representation/s to be made before the Hon'ble Court and Tribunals, it is proposed to authorize **Mr. Vinod Sharma S/o Sh. Krishan Dutt** as Authorized Representative to represent the Company before the Hon'ble Supreme Court of India, Hon'ble Delhi High Court, District Courts, Tribunals, Forums and any such other Judicial/Quasi-Judicial Body as and when required. The Board of Directors after due deliberation passed the following resolution.

"RESOLVED THAT The Board hereby accorded their assent in favour of Mr. Vinod Sharma S/o Sh.Krishan Dut as Authorized Signatory of the Company to appear before the Hon'ble Courts & Tribunals and being authorized to file and do sign, verify, affirm, make, present, submit and file all necessary notices, plaints, petition, written statements, affidavit, undertaking, declaration, appeal, application, statement complaint papers and documents and all the proceeding and matter in connection with any suit or proceeding filed by or against the said company and nominate, appoint or engage advocates, solicitors, counsels or the other professional and retainers; and do all such act, things, deeds as may be necessary or proper to carry out the purposes mentioned herein before.

RESOLEVED FURTHER THAT all acts, deeds and things done by Mr. Vinod Sharma as authorized in connection with above shall be binding upon the company.

RESOLVED FURTHER THAT a copy of this resolution duly certified by Mr. **Vishesh Goyal , Director** of the company."

Date: 03.01.2024

Place: Ludhiana

For IVM REALTORS PRIVATE LIMITED

For IVM Realtors Pvt. Ltd.



Director

Director



TRUE COPY

IVM Realtors Pvt. Ltd.

Surya Commercial Complex
3rd Floor, Opp. P.A.U. Gate No. 1
Ferozepur Road, Ludhiana-01

Cell No. +91 98883 20005

E-mail : finance.vipl@gmail.com

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 49/2024

IVM Realtors Pvt. Ltd.

Applicant

Versus

State of Punjab & Ors.

Respondent

Date of hearing: 11.03.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Sajeve Deora & Mr. Shivam Nayyar, Advs.

ORDER

1. In this original application the grievance of the applicant is in respect of discharge of sewage water and garbage into the rain water drain which is ultimately spilling over to the land of the applicant meant for developing a residential colony.

2. The plea of the applicant is that it has purchased about 54 acres of land in village Qutbewal Gujran, Hadbast No. 110, Tehsil West, District Ludhiana for developing a residential colony and there is an 11 feet wide water channel which is storm water drain in between the land of the applicant and the road. The complaint of the applicant is that the respondent no. 7 has connected the drains laid in village Chhole Patti on land side carrying sewage water and garbage into the rain water drain and the rain water drain is now over flowing and sewage water and garbage is now collected in the land of the applicant. The said over flowing sewage water is now converted into a large pool on the applicant land which is creating health hazard.



3. Learned counsel for the applicant during the course of argument has referred to the complaint made by the applicant to the Deputy Commissioner, Ludhiana on page 79 and the communication sent by the Punjab Pollution Control Board to the District Development and Panchayat Officer, Ludhiana dated 04.09.2023 (page no. 90) wherein the grievance has been reflected and the action to remediate the problem was requested to be taken by the Development and Panchayat Officer, Ludhiana. He has also referred to the communication dated 29.09.2023 sent by the Office of District Development and Panchayat Officer, Ludhiana to the Block Development and Panchayat Officer, Ludhiana to make alternate arrangement for disposal of the domestic dirty water of village Chhole Patti and its utilization. Submission of the counsel for the applicant is that inspite of these communications no action has been taken by respondent no. 7.

4. The OA raises substantial issue relating to compliance of the environmental norms and implementation of the provisions of schedule enactment.

5. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

6. Respondent no. 7 is directed to file the action taken report reflecting the steps taken by the respondent no. 7 to remediate the problem atleast one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.



7. List on 16.05.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

March 11, 2024
Original Application No. 49/2024
AS.



TRUE COPY

9853
04.517

1	2	3	4	5	6	7	8
ਖੇਵਟ ਨੰ:/ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	ਖਤੋਨੀ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	ਮੁਰੱਬਾ ਅਤੇ ਖਸਰਾ ਨੰਬਰ	ਰਕਬਾ ਅਤੇ ਭੌ ਦੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
							<p>ਬਰੁਏ ਵਸੀਕਾ ਨੰਬਰ: 1299, ਮਿਤੀ: 26-06-20 ਮਿਤੀ 4/12/2020 ਵਲੋਂ ਦੇਸ ਰਾਜ ਪੁੱਤਰ ਸੰਤ ਰਾਮ ਪੁੱਤਰ ਹਰਨਾਮ ਸਿੰਘ 1/345 ਹਿੱਸਾ ਟਹਿਲ ਸਿੰਘ ਪੁੱਤਰ ਸੰਤ ਰਾਮ ਪੁੱਤਰ ਹਰਨਾਮ ਸਿੰਘ 1/345 ਹਿੱਸਾ ਬਾਹੱਕ ਸੰਤ ਗਿਰਧਰਾਨੰਦ ਪਰਮ ਹੰਸ ਸੰਤ ਆਸ਼ਰਮ 2/345 ਹਿੱਸਾ ਬੈ ਹੋਇਆ ਇੰਤਕਾਲ ਮੰਜੂਰ ਹੈ ਜੀ</p> <p>ਬਰੁਏ ਇੰਤਕਾਲ ਨੰ 2138 ਇੰਤਕਾਲ ਮਿਤੀ 16/9/2022 ਵਲੋਂ ਭਗਤ ਸਿੰਘ ਪੁੱਤਰ ਵਜੀਰ ਸਿੰਘ ਪੁੱਤਰ ਚਤਰ ਸਿੰਘ 7/115 ਹਿੱਸਾ ਬਾਹੱਕ ਮਨਮੋਹਨ ਸਿੰਘ ਪੁੱਤਰ ਭਗਤ ਸਿੰਘ ਪੁੱਤਰ ਵਜੀਰ ਸਿੰਘ 7/230 ਹਿੱਸਾ ਦਿਲਮੋਹਨ ਕੌਰ ਪੁੱਤਰੀ ਭਗਤ ਸਿੰਘ ਪੁੱਤਰ ਵਜੀਰ ਸਿੰਘ 7/230 ਹਿੱਸਾ ਵਰਾਸਤ ਹੋਇਆ ਇੰਤਕਾਲ ਮੰਜੂਰ ਹੈ ਜੀ</p> <p>ਬਰੁਏ ਇੰਤਕਾਲ ਨੰ 2154 ਬਰੁਏ ਵਸੀਕਾ ਨੰਬਰ: 2022-23/101/1/7708, ਵਸੀਕਾ ਮਿਤੀ: 02-11-22 ਇੰਤਕਾਲ ਮਿਤੀ 30/11/2022 ਵਲੋਂ ਦਿਲਮੋਹਨ ਕੌਰ ਪੁੱਤਰੀ ਭਗਤ ਸਿੰਘ ਪੁੱਤਰ ਵਜੀਰ ਸਿੰਘ 7/230 ਹਿੱਸਾ ਬਾਹੱਕ ਮਨਮੋਹਨ ਸਿੰਘ ਪੁੱਤਰ ਭਗਤ ਸਿੰਘ ਪੁੱਤਰ ਵਜੀਰ ਸਿੰਘ 7/230 ਹਿੱਸਾ ਤਬਦੀਲ ਮਲਕੀਅਤ ਹੋਇਆ ਇੰਤਕਾਲ ਮੰਜੂਰ ਹੈ ਜੀ</p> <p>ਬਰੁਏ ਇੰਤਕਾਲ ਨੰ 2187 ਬਰੁਏ ਵਸੀਕਾ ਨੰਬਰ: 2022-23/101/1/15300, ਵਸੀਕਾ ਮਿਤੀ: 28-03-23 ਇੰਤਕਾਲ ਮਿਤੀ 31/5/2023 ਵਲੋਂ ਗੁਰਮੇਲ ਕੌਰ ਪੁੱਤਰੀ ਰਾਮ ਲਾਲ ਪੁੱਤਰ ਲੱਭੂ ਰਾਮ ਉਰਫ ਲਾਭ ਸਿੰਘ 4/5175 ਹਿੱਸਾ ਬਾਹੱਕ ਹਰਸ ਅਗਰਵਾਲ ਪੁੱਤਰ ਸਤ ਪਾਲ ਅਗਰਵਾਲ 4/5175 ਹਿੱਸਾ ਬੈ ਹੋਇਆ ਇੰਤਕਾਲ ਮੰਜੂਰ ਹੈ ਜੀ</p>

VALID FARD ਤਸਦੀਕਸ਼ੁਦਾ ਫਰਦ



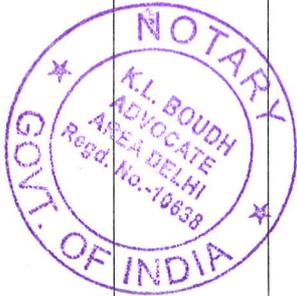
VALID FARD ਤਸਦੀਕਸ਼ੁਦਾ ਫਰਦ

TRUE COPY

TRUE & CORRECT TRANSLATION IN ENGLISH FROM ITS PUNJABI VERSION

JAMABANDI FOR THE YEARS 2013-2014 OF VILLAGE KUTBEWAL GUJJRAN, HADBAST NO. 110, TEHSIL- LUDHIANA WEST, DISTRICT- LUDHIANA

1	2	3	4	5	6	7	8	
Khewat No. Revenue/Patti, Numberdar, Revenue	Khatauni Number/ Tax	Name of the Owner & Detail	Name of the Cultivator & Detail	Source of Irrigation	Murabba & Khasra No.	Type of Area & Land	Remarks	
199/ 185 0 (Patti) Kala Chhe Share Patti Mohkam 5 Share (Numberdar) Vacant	223	Lal Singh s/o Surjit Singh s/o Jangir Singh 4/345 Share	Under Possession of PWD Department		40	1-7 (0-6-82.91) Uncultivable Road Pukhta Noorpur	Through Inheritance Approved Mutation No. 1905 Dated 21/7/2014 from Labhu Ram s/o Bhagata s/o Atra 4/115 Share In favour of Santokhi wd/o Labhu Ram alias Labh Singh s/o Bhagat Ram 4/1035 Share Ram Lal s/o Labhu Ram alias Labh Singh s/o Bhagat Ram 4/1035 Share Surjit Kaur d/o Labhu Ram alias Labh Singh s/o Bhagat Ram 4/1035 Share Ram Pyari d/o Labhu Ram alias Labh Singh s/o Bhagat Ram 4/1035 Share Pyara Singh s/o Labhu Ram alias Labh Singh s/o Bhagat Ram 4/1035 Share Surinder Kaur d/o Labhu Ram alias Labh Singh s/o Bhagat Ram 4/1035 Share Shingara Singh s/o Labhu Ram alias Labh Singh s/o Bhagat Ram 4/1035 Share Dara Singh s/o Labhu Ram alias Labh Singh s/o Bhagat Ram 4/1035 Share Karamjit Kaur d/o Labhu Ram alias Labh Singh s/o Bhagat Ram 4/1035 Share Through Inheritance Approved Mutation No. 1911 Dated 5/6/2014 from Sant Ram s/o Harnama s/o Atra 4/345 Share In favour of Harbans Kaur wd/o Sant Ram s/o Harnam Singh 4/1725 Share Buta Singh s/o Sant Ram s/o Harnam Singh 4/1725 Share Des Raj s/o Sant Ram s/o Harnam Singh 4/1725 Share Tehal Singh s/o Sant Ram s/o Harnam Singh 4/1725 Share Manjit Singh s/o Sant Ram s/o Harnam Singh 4/1725 Share Through Inheritance Approved Mutation No. 1967 Dated 31/12/2015 from Ram Lal s/o Labhu Ram alias Labh Singh s/o Bhagat Ram 4/1035 Share In favour of Basant Kaur wd/o Ram Lal s/o Labhu Ram alias Labh Singh 4/5175 Share Jagjit Singh s/o Ram Lal s/o	
		Guminder Singh s/o Surjit Singh s/o Jangir Singh 4/345 Share			41	8-17 (0-44-76.83) Uncultivable Road Pukhta Noorpur		
		Gurtej Singh s/o Surjit Singh s/o Jangir Singh 4/345 Share			39	28-5 (1-42-90.46) Uncultivable Road Pukhta Noorpur		
		Sucha Singh s/o Harnam Singh s/o Hazura Singh 1/69 Share			Total	No. of Fields 3		38-9 (1-94-50.20)
		Nahar Singh s/o Harnam Singh s/o Hazura Singh 1/69 Share						38 Kanal 9 Marla (1 Hectare 94 Are 50.20 Centare) Uncultivable Land
		Malkit Singh s/o Harnam Singh s/o Hazura Singh 1/69 Share						38 Kanal 9 Marla (1 Hectare 94 Are 50.20 Centare) Uncultivable Road Pukhta Noorpur
		Bhagat Singh s/o Wazir Singh s/o Chatar Singh 7/115 Share						
		Inder Singh s/o Hira Singh s/o Chatar Singh 62/115 Share						
		Sushila Devi wd/o Nauhria Ram s/o Fakiria 1/115 Share						
		Rakha Ram s/o Nathu s/o Dasaudi 2/115 Share						
Labhu Ram s/o Bhagata s/o Atra 4/115 Share								
Kartar Kaur wd/o Harnama s/o Atra 4/345 Share								
Sant Ram s/o Harnama s/o Atra 4/345 Share								



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NOTARY PUBLIC
DELHI (INDIA)
- 6 APR 2024

Translated & Certified By
Multilingua Translation Services, Delhi
Authorised By.....
True Translation of Original Document

True And Faithful Translation
From Punjabi To English Language

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	<p>Dev Singh s/o Harnama s/o Atra 4/345 Share</p> <p>Jagan Nath s/o Laddha Ram s/o Hukam Chand 4/115 Share</p> <p>Bihari Lal s/o Durga Sahay s/o Braham Sahay 2/115 Share</p> <p>Manohar Lal s/o Durga Sahay s/o Braham Sahay 1/115 Share</p> <p>Pindi Das s/o Durga Sahay s/o Braham Sahay 1/115 Share</p> <p>Raj Kumar s/o Durga Sahay s/o Braham Sahay 1/115 Share</p> <p>Harbans Lal s/o Durga Sahay s/o Braham Sahay 1/115 Share</p> <p>Jagat Singh s/o Bahadar Singh s/o Gehna Singh 9/115 Share</p> <p>Central Govt. 3/115 Share</p> <p>Sarwan s/o Babu s/o Atra 8/805 Share</p> <p>Jagira s/o Babu Ram s/o Atra 4/2415 Share</p>					<p>Labhu Ram alias Labh Singh 4/5175 Share Kamaljit Kaur d/o Ram Lal s/o Labhu Ram alias Labh Singh 4/5175 Share Gurmail Kaur d/o Ram Lal s/o Labhu Ram alias Labh Singh 4/5175 Share Manjit Kaur d/o Ram Lal s/o Labhu Ram alias Labh Singh 4/5175 Share</p> <p>Through Inheritance Approved Mutation No. 2059 Dated 26/6/2020 from Harbans Kaur wd/o Sant Ram s/o Harnam Singh 4/1725 Share In favour of Buta Singh s/o Sant Ram s/o Harnam Singh 1/1725 Share Des Raj s/o Sant Ram s/o Harnam Singh 1/1725 Share Tehal Singh s/o Sant Ram s/o Harnam Singh 1/1725 Share Manjit Singh s/o Sant Ram s/o Harnam Singh 1/1725 Share</p> <p>Through Mutation No. 2066</p>
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PUNJAB GOVERNMENT
VALID FARD

Marked with A Seal of Fard Centre, Punjab Govt. Bearing Date 20-3-2024 & Signature of the Employee

Transaction No. 50008 Total Pages : 2 Total Fee: 50 Name of the Employee/Designation : Sumandeep Kaur, Copy Operator, Fard Centre,
Ludhiana West Copy is Correct as per Computer Revenue Record
Page No. 1 of 2 Date of Printing : 20-03-2024 09:33:22.717 Morning Revenue Record Till Dated 10/03/2024 is Entered in Computer by the Patwari Signature of Employee



- 6 APR 2024

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[Signature]
NOTARY PUBLIC
DELHI (INDIA)

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Authorised By...
True Translation of Original Document.

True And Faithful Translation
From Punjabi To English Language

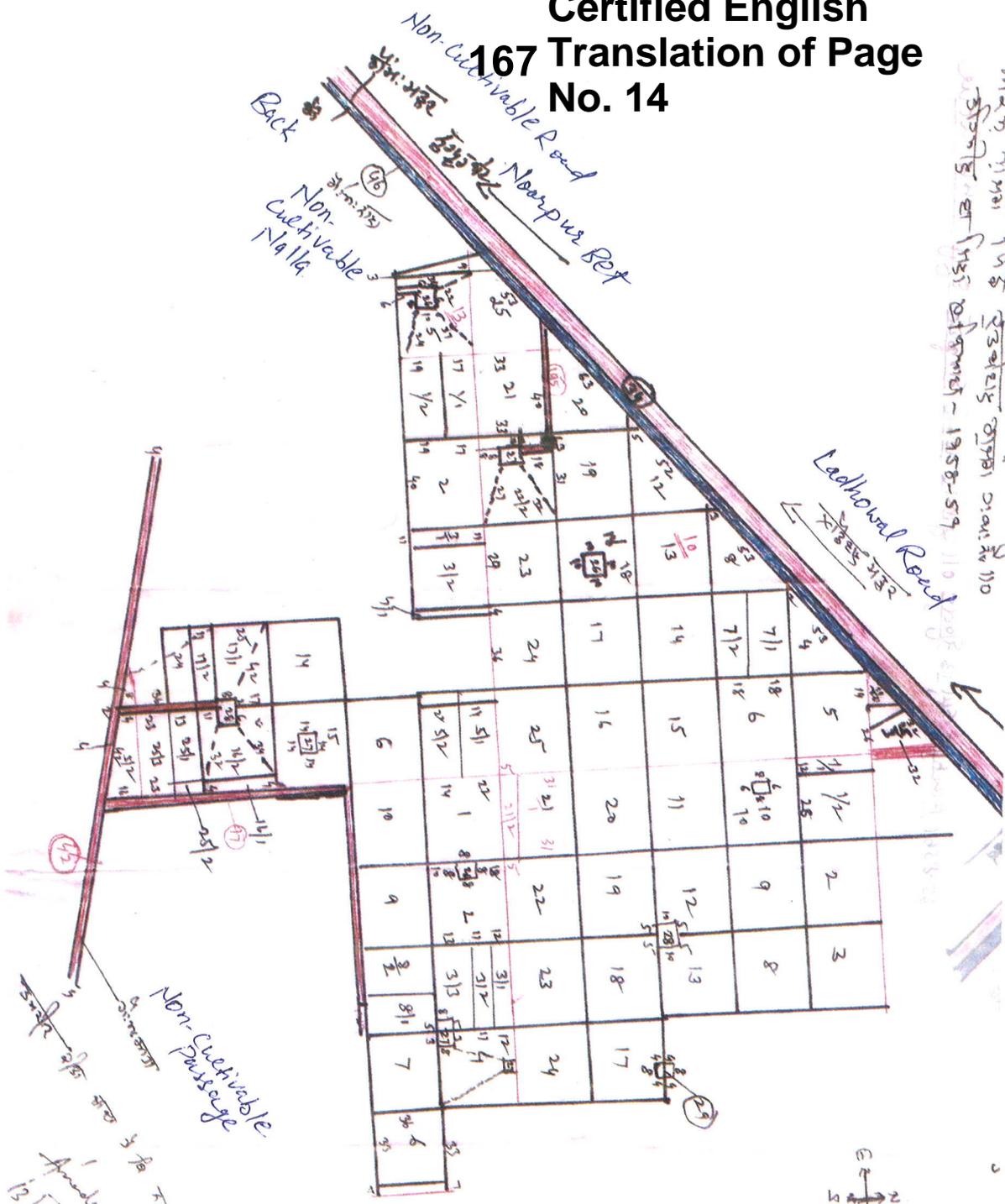
[Signature]

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Copy of detailed map of village Kutberwal
Gujran Headbest No. 110 Tehsil and District Ludhiana - 1950-59

ਮਾਮਲਾ ਨੰਬਰ 110
ਗੁਜਰਾਨ ਹੇਡਬੈਸਟ - 1950-59

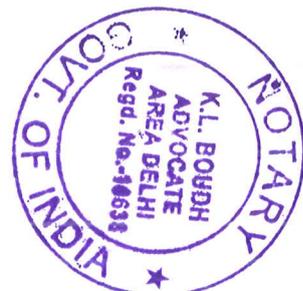
Certified English
167 Translation of Page
No. 14



Non-Cultivable
passage

ਅਮਰਦੀਪ ਕੌਰ
(ਅਮਰਦੀਪ ਕੌਰ)

21 MAR 2024



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From Punjabi to Eng. Language

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